

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J.M.L. MARKETINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J.M.L. Marketings Private Limited
2.	Date of incorporation of corporate debtor	22 April 2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15490UP2002PTC026613
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office at: C-13, U.P.S.I.D.C., Industrial Area, Naini, Allahabad, Uttar Pradesh- 211010
6.	Insolvency commencement date in respect of corporate debtor	18 April 2022 (order published on 19 April 2022)
7.	Estimated date of closure of insolvency resolution process	15 October 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailesh Verma IBBI Registration NO. [IPA-002/IP-N00070/2017-18/10148]
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E1004, Vijaya Apartments, Mall Road, Ahinsa Khand 2, Near Shanti Gopal Hospital, Indirapuram, Ghaziabad, Uttar Pradesh-201014 E-mail: shailesh3108@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Deloitte India Insolvency Professionals LLP, 7 th Floor, Building 10, Tower-B, DLF Cyber City, Phase-II, Gurugram, Haryana-122002 Email: injmlip@deloitte.com; shaiverma@deloitte.com;
11.	Last date for submission of claims	2 ND May 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,	No class of creditors has been ascertained by the IRP as on date



	ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As on date)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded at https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench has ordered the commencement of corporate insolvency resolution process of J.M.L. Marketings Private Limited on 18 April 2022, for which order was published on the NCLT website on 19 April 2022.

The creditors of J.M.L. Marketings Private Limited are hereby called upon to submit their claims with proof on or before 2 May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Shailesh Verma

Interim Resolution Professional of JML Marketings Private Limited,
(under Corporate insolvency Resolution Process)

Registration no. IBBI/IPA-002/IP-N00070/2017-18/10148

Registered Address:

E-1004, Vijaya Apartments, Mall Road,
Ahinsa Khand 2, Near Shanti Gopal Hospital,
Indirapuram, Ghaziabad, Uttar Pradesh ,201014
E-mail: shailesh3108@gmail.com

Communication Address:

Deloitte India Insolvency Professionals LLP, 7th Floor, Building 10, Tower-B, DLF
Cyber City, Phase-II, Gurugram, Haryana-122002
Email: injmlip@deloitte.com; shaiverma@deloitte.com

Date: 21 April 2022

Place: Ghaziabad, Uttar Pradesh

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
J.M.L. MARKETINGS PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	J.M.L. Marketings Private Limited
2. Date of incorporation of corporate debtor	22 April 2002
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur under Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15490UP2002PTC026613
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office at: C-13, U.P.S.I.D.C., Industrial Area, Naini, Allahabad, Uttar Pradesh- 211010
6. Insolvency commencement date in respect of corporate debtor	18 April 2022 (order published on 19 April 2022)
7. Estimated date of closure of insolvency resolution process	15 October 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailesh Verma IBBI Registration No. [IPA-002/IP-N00070/2017- 18/10148]
9. Address and e-mail of the interim resolution professional, as registered with the Board	E1004, Vijaya Apartments, Mall Road, Ahinsa Khand 2, Near Shanti Gopal Hospital, Indirapuram, Ghaziabad, Uttar Pradesh-201014 E-mail: shailesh3108@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Deloitte India Insolvency Professionals LLP, 7th Floor, Building 10, Tower-B, DLF Cyber City, Phase-II, Gurugram, Haryana-122002 Email: injmlip@deloitte.com; shaiverma@deloitte.com;
11. Last date for submission of claims	2nd May 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of creditors has been ascertained by the IRP as on date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As on date)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded at https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench has ordered the commencement of corporate insolvency resolution process of

J.M.L. Marketings Private Limited on 18 April 2022, for which order was published on the NCLT website on **19 April 2022**.

The creditors of **J.M.L. Marketings Private Limited** are hereby called upon to submit their claims with proof on or before **2 May 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dated : 21 April 2022

Place : Ghaziabad, Uttar Pradesh

Sd/-

Shailesh Verma

**Interim Resolution Professional of J.M.L. Marketings Private Limited,
(under Corporate Insolvency Resolution Process)**

Registration no. IBBI.IPA-002/IP-N00070/2017-18/10148

Registered Address:

**E-1004, Vijaya Apartments,
Mall Road, Ahinsa Khand 2, Near
Shanti Gopal Hospital, Indirapuram,
Ghaziabad, Uttar Pradesh, 201014
E-mail: shailesh3108@gmail.com**

Communication Address:

**Deloitte India Insolvency Professionals LLP,
7th Floor, Building 10, Tower-B, DLF Cyber City,
Phase-II, Gurugram, Haryana-122002
Email: injmlip@deloitte.com;
shaiverma@deloitte.com**

प्रपत्र 'ए' सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

जे.एम.एल. मार्केटिंग प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण

1. कार्पोरेट देनदार का नाम	जे.एम.एल. मार्केटिंग प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	22 अप्रैल 2002
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	कंपनियों के रजिस्ट्रार, कंपनी अधिनियम, 1956 के तहत कानपुर
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या	U15490UP2002PTC026613
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: सी-13, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, नैनी, इलाहाबाद, उत्तर प्रदेश-211010
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	18 अप्रैल 2022 (आदेश 19 अप्रैल 2022 को प्रकाशित)
7. दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	15 अक्टूबर 2022
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	श्री शैलेश वर्मा आईबीबीआई पंजीकरण क्रमांक: [IPA-002/IP-N00070/2017- 18/10148]
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसाकि बोर्ड में पंजीकृत है।	ई 1004, विजया अपार्टमेंट, माल रोड, अहिंसा खंड 2, शांति गोपाल अस्पताल के पास, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201014 ईमेल: shailesh3108@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	डेलॉइट इंडिया इन्सॉल्वेंसी प्रोफेशनल्स एलएलपी, 7वीं मंजिल, बिल्डिंग 10, टावर-बी, डीएलएफ साइबर सिटी, फेज-II, गुरुग्राम, हरियाणा-122002 ईमेल: injmlip@deloitte.com shaiverma@deloitte.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	2 मई 2022
12. अंतरिम समाधान पेशेवर द्वारा सुनिश्चित धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो,	लेनदारों का कोई वर्ग नहीं किया गया है आईआरपी द्वारा आज की तारीख में पता लगाया गया
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं (तारीख के अनुसार)
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध हैं:	(क) प्रासंगिक प्रपत्रों को यहां से डाउनलोड किया जा सकता है https://ibbi.gov.in/home/downloads (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, इलाहाबाद खंडपीठ ने कार्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश 18 अप्रैल 2022 को दिया है।

जिसके लिए जे.एम.एल. मार्केटिंग प्राइवेट लिमिटेड ने 19 अप्रैल 2022 को NCLT की वेबसाइट पर आदेश प्रकाशित किया गया था।

एतद्वारा जेएमएल मार्केटिंग प्राइवेट लिमिटेड के लेनदार को 2 मई 2022 को या उससे पहले अपने दावों को प्रमाण के साथ प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-

शैलेश वर्मा

दिनांक : 21 अप्रैल 2022 जेएमएल के अंतरिम समाधान पेशेवर मार्केटिंग प्राइवेट लिमिटेड,
स्थान : गाजियाबाद, उत्तर प्रदेश (कार्पोरेट दिवाला समाधान प्रक्रिया के तहत)

पंजीकरण क्रमांक: IBBI.IPA-002/IP-N00070/2017-18/10148

पंजीकृत पता: संचार पता: डेलॉइट इंडिया इन्सॉल्वेंसी प्रोफेशनल्स एलएलपी,

ई-1004, विजया अपार्टमेंट, माल रोड, 7वीं मंजिल, बिल्डिंग 10, टावर-बी, डीएलएफ

अहिंसा खंड 2, शांति गोपाल अस्पताल साइबर सिटी, फेज-II, गुरुग्राम, हरियाणा-122002

के पास, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश, 201014 ईमेल: injmlip@deloitte.com
ई-मेल: shailesh3108@gmail.com shaiverma@deloitte.com



GULSHAN POLYOLS LIMITED
Regd. Off.: 9/ K.M. Jansath Road, Muzaffarnagar - 251 001 (UP)
Corporate Off.: G-81, Preet Vihar, Delhi - 110092
Tel: 011-4999200, Fax: 011-4999202
CIN: L24231UP2000PLC034918
Website: www.gulshanindia.com, E-mail: cs@gulshanindia.com

NOTICE OF LOSS OF SHARE CERTIFICATES
Notice is hereby given that the following equity share certificates of Gulshan Polyols Limited have been reported lost or misplaced and the holders/claimants thereof have applied for issue of duplicate share certificates in lieu thereof.

S. No.	Name of the Shareholders	Folio No.	Certificate No.	Distinctive No.	No. of Equity Shares
1	Dharmistha K Trisalwala	3224	952	602001	500
2	Kirinkumar P Trisalwala	9956	3372	1582896	1582975

Any person(s) who has/have any claim(s) in respect of such Share Certificates should lodge such claim(s) in writing with the Registrar and Share Transfer Agent, Alankit Assignments Limited, 205-208, Anarkali Complex, Jhandewalan Extension, New Delhi 110055, Tel: +91-11-42541234/1955, Email ID: ramap@alankit.com, within 10 days of publication of this notice, after which no claim shall be entertained and Registrar and Share Transfer Agent shall proceed to issue **Letter of Confirmation** as per SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/ CIR/2022/8 dated January 25, 2022.

For and on Behalf of
Gulshan Polyols Limited
Asha Mittal
Company Secretary

Place: Delhi
Date: April 20, 2022

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MADHUCON INFRA LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Madhucon Infra Limited
2. Date of incorporation of corporate debtor	22/02/2006
3. Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2006PLC049235
5. Address of the registered office and principal office (if any) of corporate debtor	Madhucon House, Plot No.1129/A, Road No.36, Hitech City Road, Jubilee Hills Hyderabad - Telangana 500033
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 11/04/2022 Date of receipt of order: 19/04/2022
7. Estimated date of closure of insolvency resolution process	08/10/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Mittal IBBI/IPA-001/IP-P00888/2017-2018/11485
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sanjay Kumar Kothari & Co, D.No: 205, Doshi Chambers, Basheerbagh, Hyderabad-500029. mrshankar@sanjaykumar.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Kothari & Co, D.No: 205, Doshi Chambers, Basheerbagh, Hyderabad-500029. madhuconinfra@sanjaykumar.com
11. Last date for submission of claims	03/05/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with Interim Resolution Professional.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with Interim Resolution Professional.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable as per the information available with Interim Resolution Professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Madhucon Infra Limited on 11/04/2022.

The creditors of the Madhucon Infra Limited, are hereby called upon to submit their claims with proof on or before 03/05/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable as per the information available with Interim Resolution Professional. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Ritesh Mittal
IBBI/IPA-001/IP-P00888/2017-2018/11485
Date: 20.04.2022
Place: Hyderabad



Reliance
Industrial Infrastructure
Limited

Regd. Office: NKM International House, 5th Floor,
178 Backbay Reclamation, Behind LIC Yogakshema Building,
Babubhai Chinal Road, Mumbai - 400 020
Phone: 022-4477 9053 • Fax: 022-4477 9052
E-mail: investor_relations@riil.in
CIN: L60300MH1988PLC049019

Extract of Audited Consolidated Financial Results for the Year Ended March 31, 2022

Particulars	Year ended		Year ended
	March 31, 2022	March 31, 2021	March 31, 2021
Total income from operations (net)	6,518.80	5,431.40	
Net Profit from ordinary activities before tax	1,070.73	1,002.54	
Net Profit from ordinary activities after tax	835.20	964.94	
Total Comprehensive Income after tax	2,749.52	4,620.47	
Paid up Equity Share Capital	1,510.00	1,510.00	
Other Equity (reserves) excluding Revaluation reserves	41,982.14	39,685.62	
Earnings Per Share (Face value of ₹ 10/- each) (for continuing operations)			
Basic	5.53	6.39	
Diluted	5.53	6.39	

- Notes:**
- The Audit Committee has reviewed the above results and the Board of Directors has approved the above results and its release at their respective meetings held on April 20, 2022.
- Additional Information on Audited Standalone Financial Results is as follows:

Particulars	Year ended		Year ended
	March 31, 2022	March 31, 2021	March 31, 2021
Total income from operations (net)	6,518.80	5,431.40	
Net Profit from ordinary activities before tax	991.26	807.69	
Net Profit from ordinary activities after tax	755.73	770.09	
Total Comprehensive Income after tax	2,670.05	4,425.62	

- The above is an extract of the detailed format of the Audited Standalone and Consolidated Financial Results for the Year Ended March 31, 2022 filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Standalone and Consolidated Financial Results for the Year Ended March 31, 2022 are available on the Stock Exchange websites (www.bseindia.com / www.nseindia.com) and Company's website www.riil.in.

For Reliance Industrial Infrastructure Limited
Sd/-
Dilip V. Dherai
Executive Director

Place: Mumbai
Date: April 20, 2022

www.riil.in

NOTICE
Unaudited Half Yearly Financial Results of the Scheme(s) of Axis Mutual Fund ("The Fund")
Investors and prospective investors may note that pursuant to Regulation 59 of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, a soft copy of the unaudited half-yearly financial results of the schemes of Axis Mutual Fund for the period ended March 31, 2022 has been uploaded on Axis Mutual Fund's website (www.axismf.com) in a user-friendly and downloadable format (Microsoft Excel spreadsheet).
Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)

Sd/-
Chandresh Kumar Nigam
Managing Director & Chief Executive Officer

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



AXIS MUTUAL FUND

Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
TEL: (022) 4325-5161, FAX: (022) 4325-5199, EMAIL: customerservice@axismf.com, WEBSITE: www.axismf.com,
ADDITIONAL CONTACT NUMBER: 8108622211



IDFC
IDFC MUTUAL FUND

NOTICE
Declaration of Dividend:
Notice is hereby given that the Board of Directors of IDFC AMC Trustee Company Limited (Trustee to IDFC Mutual Fund) has approved the declaration of the following dividend under the Income Distribution cum capital withdrawal option (IDCW option) of the Scheme(s) Plan(s), subject to availability of *distributable surplus, with the Record Date as Tuesday, April 26, 2022.

Scheme(s) Name	Plan(s)	Option(s)	Quantum of Dividend* (Rs. per Unit)	NAV (in Rs.) Per Unit as on April 19, 2022
IDFC Fixed Term Plan - Series 167	Regular	Half Yearly IDCW	*Entire distributable surplus at the time of maturity (i.e. on the Record Date)	10.4110
IDFC Fixed Term Plan - Series 167	Regular	Quarterly IDCW		10.4663

Face Value per unit is Rs. 10/-.

* TDS and other statutory levies (if any) shall be levied on the amount received by the investor.

Considering the volatile nature of markets, Trustee reserves the right to restrict the quantum of dividend upto the per unit distributable surplus available on the Record Date in case of fall in market.

If in any case the Record Date falls on a non-business day, the immediately following business day shall be deemed to be the Record Date.

All investors whose names appear in the register of unit holders of the Scheme(s)/ Plan(s)/ Option(s) as on the close of the record date will be eligible to receive the dividend.

Pursuant to the payment of dividend, NAV of the Scheme(s)/Plan(s)/Option(s) will fall to the extent of payout and statutory levy (if any).

Date: April 20, 2022

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

ANNOUNCEMENT TO THE SHAREHOLDERS OF MEWAT ZINC LIMITED
(CIN: L27204DL1991PLC046120) ("MZL" / "TARGET COMPANY"/"TTC")
Registered Office: 1/24, Bansil House, Asaf Ali Road, New Delhi, 110002 Phone No. +91-11-23234316
Email: mewatzinc@gmail.com Website: www.mewatzinc.com

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Gopal Zanwar (Acquirer-1), Mr. Kiran Shamsundar Zanwar (Acquirer-2) and Mr. Mayur Shrikant Zanwar (Acquirer-3) in respect of Open Offer ("Offer") for the acquisition up to 10,14,770 Equity Shares of Rs. 10/- each representing 25.37% of the total equity and voting share capital of the Target Company. The Offer is being made pursuant to the Detailed Public Statement ("DPS") and the Public Announcement ("PA") made by the Acquirers has appeared in Financial Express - English Daily (all editions), Jansatta - Hindi Daily (all editions) and Navshakti - Marathi Daily (Mumbai edition) on 07th April, 2022.

- Acquirers have completed the dispatch of the Physical Letter of Offer on 02nd April, 2022 of such shareholders whose email addresses were not registered with Target Company pursuant to regulation 18(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations").
- The Target Company 5,71,096 shares are in physical form as on Identified date. Various Letter of Offers are returning undelivered. Hence it is to be reiterated that copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com.
- Shareholders who have not received the Letter of Offer can tender the shares in accordance with procedure described in clause 8.14 on 22 of Letter of Offer, which is reproduced as below:

Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the Identified date, or those who have not received the letter of offer, may also participate in this Offer. A shareholder may participate in the Offer by approaching their broker and tender Equity shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form of Acceptance-cum-Acknowledgement. The Letter of Offer along with Form of Acceptance-cum-Acknowledgement will be dispatched to all the eligible shareholders of the Target Company as on the Identified date. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or Merchant Banker website (www.navigantcorp.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity shares of the Target Company. Alternatively in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificates and Form SH-4 in case of shares being held in physical form. Such Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS MR. GOPAL ZANWAR, MR. KIRAN SHAMSUNDAR ZANWAR AND MR. MAYUR SHRIKANT ZANWAR



Navigant
CORPORATE ADVISORS LIMITED
423, A Wing, Bonanza, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road,
Andheri East, Mumbai-400 059 Tel. No. +91-22-4120 4837 / 4973 5078
Email ld.navigantcorp.com Website: www.navigantcorp.com
SEBI Registration Number: INM000012243
Contact Person: Mr. Sarthak Vijlani

Place: Mumbai
Date: 20.04.2022

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J.M.L. MARKETINGS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J.M.L. Marketings Private Limited
2. Date of incorporation of corporate debtor	22 April 2002
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur under Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45900UP2002PTC026613
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office at: C-13, U.P.S.I.D.C., Industrial Area, Naini, Allahabad, Uttar Pradesh-221010
6. Insolvency commencement date in respect of corporate debtor	18 April 2022 (order published on 19 April 2022)
7. Estimated date of closure of insolvency resolution process	15 October 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailesh Verma IBBI Registration No. [IPA-002/IP-NO0070/2017- 18/10148]
9. Address and e-mail of the interim resolution professional, as registered with the Board	E1004, Vijaya Apartments, Mail Road, Ahinsa Khand 2, Near Shanti Gopal Hospital, Indrapuram, Ghaziabad, Uttar Pradesh-201014 E-mail: shailesh3108@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Deloitte India Insolvency Professionals LLP, 7th Floor, Building 10, Tower-B, DLF Cyber City, Phase-II, Gurugram, Haryana-122002 Email: injmip@deloitte.com ; shailesh3108@gmail.com ; shailesh3108@gmail.com
11. Last date for submission of claims	2 nd May 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of creditors has been ascertained by the IRP as on date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As on date)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded at https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench has ordered the commencement of corporate insolvency resolution process of J.M.L. Marketings Private Limited on 18 April 2022, for which order was published on the NCLT website on 19 April 2022.

The creditors of J.M.L. Marketings Private Limited are hereby called upon to submit their claims with proof on or before 2 May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dated : 21 April 2022
Place : Ghaziabad, Uttar Pradesh

Sd/-
Shailesh Verma
Interim Resolution Professional of J.M.L. Marketings Private Limited, (under Corporate Insolvency Resolution Process)
Registration No. IBBI/IPA-002/IP-NO0070/2017-18/10148

Registered Address: E-1004, Vijaya Apartments, Mail Road, Ahinsa Khand 2, Near Shanti Gopal Hospital, Indrapuram, Ghaziabad, Uttar Pradesh, 201014
Communication Address: 7th Floor, Building 10, Tower-B, DLF Cyber City, Phase-II, Gurugram, Haryana-122002
Email: injmip@deloitte.com; shailesh3108@gmail.com; shailesh3108@gmail.com

NOTICE
Unaudited Half Yearly Financial Results of the Scheme(s) of Axis Mutual Fund ("The Fund")
Investors and prospective investors may note that pursuant to Regulation 59 of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, a soft copy of the unaudited half-yearly financial results of the schemes of Axis Mutual Fund for the period ended March 31, 2022 has been uploaded on Axis Mutual Fund's website (www.axismf.com) in a user-friendly and downloadable format (Microsoft Excel spreadsheet).
Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)

Sd/-
Chandresh Kumar Nigam
Managing Director & Chief Executive Officer

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



AXIS MUTUAL FUND

Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
TEL: (022) 4325-5161, FAX: (022) 4325-5199, EMAIL: customerservice@axismf.com, WEBSITE: www.axismf.com,
ADDITIONAL CONTACT NUMBER: 8108622211



ICICI Securities
Primary Dealership Limited
ICICI Centre, H. T. Parekh Marg, Churchgate, Mumbai-400 020
CIN: U72900MH1993PLC11900, GST: 27AAAC0995H1ZG

AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2022

Sr. No.	Particulars	Three months ended		Year ended	
		March 31, 2022 (Audited)	March 31, 2021 (Audited)	March 31, 2022 (Audited)	March 31, 2021 (Audited)
1	Total Income from Operations	2,015.9	1,909.0	10,480.3	13,853.2
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	558.6	884.4	4,424.8	7,606.6
3	Net Profit/(Loss) for the period before tax (after exceptional and/or extraordinary items)	558.6	884.4	4,424.8	7,606.6
4	Net Profit/(Loss) for the period after tax (after exceptional and/or extraordinary items)	411.1	654.2	3,287.1	5,681.2
5	Total Comprehensive Income for the period [comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	420.7	663.8	3,297.3	5,703.7
6	Paid-up equity share capital (face value ₹ 100,000/- each)	1,563.4	1,563.4	1,563.4	1,563.4
7	Reserves (excluding revaluation reserves)	14,334.2	12,845.1	14,334.2	12,845.1
8	Net worth	15,897.6	14,408.5	15,897.6	14,408.5
9	Paid up debt capital/outstanding debt	1,59,586.5	1,66,595.9	1,59,586.5	1,66,595.9
10	Debt equity ratio	10.0	11.6	10.0	11.6
11	Earnings per share (in ₹) Basic and diluted EPS*	26.295.3	41,844.7	2,10,253.3	3,63,387.5
12	Capital redemption reserve	466.6	466.6	466.6	466.6

*EPS is not annualised for interim period

Notes:

- The above financial results have been approved by the Board of Directors at its meeting held on April 19, 2022.
- The Auditors' Report on the financial statements of the company for the Year ended March 31, 2022 is unqualified.
- The financial statements have been prepared as per the format prescribed in Division III of Schedule III of the Companies Act, 2013 vide Ministry of Corporate Affairs' notification dated October 11, 2018.
- The above financial results have been prepared in accordance with the recognition and measurement principles of IND AS prescribed under Section 133 of the Companies Act, 2013 read with relevant Rules issued there under and other accounting principles generally accepted in India.
- There is no separate reportable segment for the Company as per IND AS 108 - 'Operating Segments'.
- There have been no deviations, in the use of proceeds of issue of debt securities from the objects stated in the offer document.
- The Board of Directors at its meeting held on April 20, 2022 had recommended final dividend amounting to ₹ 1,203.8 million (₹ 77,000/- per equity share) for the year ended March 31, 2021. The same was approved by the shareholders in the annual general meeting held on June 29, 2021. This dividend has been paid on June 30, 2021.
- The Board of Directors at its meeting held on October 12, 2021 had approved first interim dividend on equity shares amounting to ₹ 609.7 million (₹ 39,000/- per equity share) for the six months ended September 30, 2021 (three interim dividends on equity shares aggregating to ₹ 2,204.4 million were paid during the year ended March 31, 2021). This dividend was paid on October 14, 2021.
- The Board of Directors at its meeting held on April 19, 2022 had proposed final dividend on equity shares amounting to ₹ 1,360.2 million (₹ 87,000/- per equity share) for the year ended March 31, 2022 (₹ 1,203.8 million (₹ 77,000/- per equity share for year ended March 31, 2021)). Payment of this final dividend is subject to the approval of the shareholders in the annual general meeting of the Company.
- The above is an extract of the detailed format of financial results for the year ended March 31, 2022 filed with the Stock Exchange under Regulation 52 of the SEBI (Listing and Other Disclosures Requirements) Regulations, 2015. The full format of these financial results is available on the website of the Stock Exchange (www.bseindia.com).

For and on behalf of the Board of Directors

Shailendra Jhingam
Managing Director & CEO

Mumbai, April 19, 2022

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF IO SYSTEM LIMITED
(("IOS" OR "TARGET COMPANY")
(CIN: L65921UP1987PLC008764)
Registered Office: Upper Basement, Smart Bharat Mail Plot No. I-2, Sector - 25A, Gautam Buddha Nagar, Noida - 201 301, Uttar Pradesh, India; Tel No.: 0120-2542717 / 3355131;
E-mail: iosystemid@gmail.com; Website: www.iosystem.in;

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ("Advertisement") is being issued by Shreni Shares Private Limited ("Manager to the Offer"), for and on behalf of Jolly Mayank Suresh ("Acquirer 1"), Irfan A Qureshi ("Acquirer 2") and Nisha Securities Limited ("Acquirer 3") (hereinafter collectively referred to as "Acquirers") pursuant to Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Open Offer to acquire up to 42,25,000 (Forty-Two Lacs Twenty-Five Thousand) fully paid-up equity shares of Rs.10.00/- each ("Equity Shares") representing 25.00% of the voting share capital of target company, at a price of Re. 1.00/- (Rupee One Only) per Equity Share ("Offer Price") payable in cash ("Offer" or "Open Offer").

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Monday, January 31, 2022 ("PA"); (b) Detailed Public Statement dated Friday, February 04, 2022, which was published on Friday, 04, 2022, in Financial Express (English Daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Naya India (Hindi Daily) (Noida Edition) and Mumbai Lakshdeep (Marathi daily) (Mumbai Edition) ("DPS"); (c) Draft Letter of Offer dated Wednesday, February 09, 2022 ("DLOF"); (d) Letter of Offer along with Form of Acceptance cum Acknowledgement dated Wednesday, April 06, 2022 ("Letter of Offer").

- Offer Price:** The Offer Price of Re. 1.00/- (Rupees One Only) payable in cash. There has been no revision in the Offer Price.
- Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ("IDC") has opined that the Offer Price of Re.1.00/- (Rupee One Only) is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the IDC has published its recommendation on published on Wednesday, April 20, 2022, in the same newspapers in which the DPS was published, as mentioned above.
- This Open Offer is not a competing offer.
- On Tuesday, April 12, 2022, the Letter of Offer has been dispatched to 4,488 Shareholders of the Target Company whose names appear as on the Identified Date i.e., Wednesday, April 06, 2022, through electronic mode to the Shareholders whose e-mail addresses have been registered with Depositories and through registered post and speed post to the Shareholders whose e-mail addresses have not been registered with Depositories.
- Please note that a copy of Letter of Offer along with other Offer Documents are also available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, and Manager to the Offer at www.shreni.in.
- Public Shareholders are requested to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" beginning on page 19 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer.

Instruction for Public Shareholders

- In case the Equity Shares are held in physical form**
Public Shareholders holding Equity Shares in physical form may participate in this Open Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 7.9 of the Letter of Offer along with Form SH-4.
- In case the Equity Shares are held in demat form**
Public Shareholders holding Equity Shares in demat form may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.10 of the Letter of Offer along with other details.

- All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/DCR2/P/OW/2022/13537/1' dated Monday, April 04, 2021, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer.
- There are no other material updates in relation to this Open Offer since the date of PA, save as otherwise disclosed in the DPS, and the Letter of Offer, except for that Jolly Mayank Suresh, Irfan A Qureshi and Mitesh Surendrasinh Rajput has been appointed as Additional Director of the Target Company w.e.f April 20, 2022.
- As on the date of this Advertisement and in the best of knowledge of the Acquirers, there are no statutory approvals required to be implemented by them to complete this Open Offer.
- Schedule of Activities:**

Schedule of Activities	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the PA	January 31, 2022	Monday	January 31, 2022	Monday
Last Date for Publication of Detailed Public Statement in newspapers	February 07, 2022	Monday	February 04, 2022	Friday
Last date of filing of the Draft Letter of Offer with the SEBI	February 14, 2022	Monday	February 09, 2022	Wednesday
Last date of Public Announcement for Competing Offer	February 28, 2022	Monday	February 25, 2022	Friday
Last Date for receiving comments from SEBI on the Draft Letter of Offer (In the event SEBI has not sort clarification or additional information from the Manager to the Offer)	March 08, 2022	Tuesday	April 04, 2022	Monday
Identified Date*	March 10, 2022	Thursday	April 06, 2022	Wednesday
Last Date by which Letter of Offer will be dispatched to the public shareholders whose name appears on the register of members on the Identified Date				

मनरेगा मजदूरों की समस्या से जुड़ी याचिका पर सुनवाई के लिए सुप्रीम कोर्ट सहमत

जन्सत्तॆ ब्यूरो

नई दल्लि, 20 अ॒प्रैल।

सुप्रीम कोर्ट देश में मनरेगा के तहत श्रमिकों की स्थिति के निवारण के लिए निर्देश देने की मांग वाली याचिका पर सुनवाई के लिए बुधवार को सहमत हो गया। याचिका में दावा किया गया है कि ज्यादातर राज्यों में श्रमिकों की बकाया मजदूरी खर्च न हो पाने वाली रकम के साथ जुड़ रही है। प्रधान न्यायाधीश एनबी रमण, न्यायमूर्ति कृष्ण मुरारी और न्यायमूर्ति हिमा कोहली की पीठ ने याचिकाकर्ता एनजीओ स्वराज अभियान के वकील प्रशांत भूषण द्वारा मामले को तत्काल सूचीबद्ध करने का उल्लेख किए जाने के बाद मामले को सूचीबद्ध करने पर सहमति जताई।

प्रशांत भूषण ने पीठ से कहा कि मनरेगा श्रमिकों को मजदूरी का भुगतान नहीं मिल रहा है, लिहाजा याचिका पर सुनवाई तत्काल किया जाना आवश्यक है। स्वराज अभियान ने एक याचिका दाखिल कर केंद्र सरकार को यह सुनिश्चित करने का निर्देश देने का अनुरोध किया था कि सभी बकाया वेतन, सामग्री

चार युवकों पर हत्या का आरोप मोदीनगर , 20 अप्रैल (जन्सत्ता)।

निवाड़ी रोड स्थित एक फार्म हाउस के सामने दो दिन पहले मिले 21 वर्षीय राजू गोस्वामी के शव के मामले में परिजनों ने बाइक सवार चार युवकों पर अपहरण कर हत्या करने का आरोप लगाया है। भूतक के भाई बिट्टू ने बताया कि निवाड़ी मार्ग पर लगे सीसीटीवी कैमरे में देखा गया है कि दो बाइक पर चार युवकों के साथ राजू दिखाई दे रहा है। उनका कहना है कि राजू का अपहरण कर हत्या करने के बाद शव को फेंका गया है, उन्हें पैसे के लेनदेन को लेकर राजू की हत्या करने का शक है।

जेबीसी चालक का सिर फोड़ा मोदीनगर, 20 अप्रैल (जन्सत्ता)।

खराब जेसीबी को सड़क से न हटाने को लेकर दो युवकों ने जेसीबी चालक को लोहे की रांड से वार कर गंभीर रूप से घायल कर दिया। कृष्णा कुमार मंगलवार शाम को जब जेसीबी लेकर निवाड़ी मार्ग पर जा रहा था तभी कहा सुनी हुई कहायुनी हो गई और बात इतनी बिगड़ी कि दोनों युवकों ने कृष्णा को लोहे की रांड से पिटाई कर दी। परिजनों ने कृष्णा को अस्पताल में भर्ती कराया।

और प्रशासनिक भुगतान को 30 दिनों के भीतर मंजूरी दे दी जाए। याचिका में कहा गया है कि करीड़ों श्रमिक संकट में हैं क्योंकि धन की कमी वाले राज्यों के पास केंद्र की प्रमुख 100-दिवसीय नौकरी योजना मनरेगा के तहत 9,682 करोड़ रुपए का वेतन बकाया है। जबकि कोविड महामारी के कारण लाभार्थियों में और बढ़ोतरी हुई है।

याचिका में कहा गया है कि 26 नवंबर 2021 तक राज्य सरकारें 9,682 करोड़ रुपए के संचयी वेतन बकाया का सामना कर रही थीं और वित्तीय वर्ष के लिए आवंटित धन का 100 फीसद समाप्त हो गया था। मनरेगा के तहत मजदूरी का बकाया जमा हो रहा है क्योंकि ज्यादातर राज्यों को इस योजना के तहत पर्याप्त धन नहीं मिला है। जिस धन की कमी का हवाला दिया जा रहा है, वह कानून का धोर उल्लंघन है। एनजीओ ने अदालत से तत्काल निर्देश देने की मांग की है कि प्रत्येक परिवार को मनरेगा के तहत एक वर्ष में 50 अतिरिक्त दिन का रोजगार प्रदान किया जाए। सीधे नरेगा साफ्ट वेबसाइट पर काम की मांग के पंजीकरण की अनुमति दी जाए और रोजना की रसीदें जारी की जाएं।

दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार		कार्यालय: अतिरिक्त मुख्य अभियंता (सी)-4, द्वाग कार्यालयक अभियंता (सी) डीआर-VI लाजपत नगर, नई दिल्ली-110024			
एन आई टी सं.	कार्य का विवरण	निविदा राशि (रु. में)	ई-प्रभाव (रु. में)	अवधिदेय निविदा शुल्क	पूर्णता अवधि
1.	छतरपुर सिमान्तक क्षेत्र दक्षिण दिल्ली के अंतर्गत डेर नं०बी में 300 एएमपी से 500 एएमपी आंशिक ढाया के अंतर्गत एवं परेफेरेल सोवरेन लाइन का प्रावधान एवं विद्यमान। निविदा आईडी: 2022_DJB_220609_1	118921952/-	2578500/-	1500/-	12 + 3 माह मानसून अवधि = 15 माह
2.	छतरपुर सिमान्तक क्षेत्र दक्षिण दिल्ली के अंतर्गत चन्दन होला एवं सतलुबी में 300 एएमपी से 500 एएमपी आंशिक ढाया के अंतर्गत एवं परेफेरेल सोवरेन लाइन का प्रावधान एवं विद्यमान। निविदा आईडी: 2022_DJB_220617_1	590720924/-	11814500/-	1500/-	12 + 3 माह मानसून अवधि = 15 माह
3.	छतरपुर सिमान्तक क्षेत्र दक्षिण दिल्ली के अंतर्गत फतेहपुर बेरी, असीला एवं भाटी नं०बी में 300 एएमपी से 600 एएमपी आंशिक ढाया के अंतर्गत एवं परेफेरेल सोवरेन लाइन का प्रावधान एवं विद्यमान। निविदा आईडी: 2022_DJB_220624_1	482878750/-	9658800/-	1500/-	12 + 3 माह मानसून अवधि = 15 माह
4.	छतरपुर सिमान्तक क्षेत्र दक्षिण दिल्ली के अंतर्गत राजपुर शुद (विमानगढ़ी) में 300 एएमपी से 600 एएमपी आंशिक ढाया के अंतर्गत एवं परेफेरेल सोवरेन लाइन का प्रावधान एवं विद्यमान। निविदा आईडी: 2022_DJB_220628_1	372208364/-	7444200/-	1500/-	12 + 3 माह मानसून अवधि = 15 माह

इस संदर्भ में अधिक विवरण वेबसाइट <https://govtprocurement.delhi.gov.in> पर देखें। पी.आर.ओ. (जल) द्वारा जारी विज्ञा. सं. जे.एस.बी. 47(2022-23)

“कोरोना रोकें; मास्क पहनें; शारीरिक दूरी का पालन करें; हाथों को स्वच्छ रखें”

दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार		कार्यालय: अति. मुख्य अभियंता (एम)-2 2142 जनता प्लैट्स, जी.टी.बी. एन्क्लेव, दिल्ली-110093			
प्रेस एन.आई.टी. नं. 02 (2022-23)					
क्रम सं.	कार्य का विवरण	निविदा राशि (रुपए) (रु.)	ई-प्रभाव संल्लुकन के माध्यम से निविदा जारी की तिथि	ई-प्रभाव संल्लुकन के माध्यम से निविदा प्राप्ति की अंतिम तिथि/समय	हस्ता/- (बी.के. चौहान) कार्यालयक अभियंता (सी) डीआर-VI
1.	नेकपुर एमपी-एल-१० में चोपाना जगानी के स्वरक्षाव के लिये अनुबंध अक्षार पर 10 मं. एम.बी. वेतनद की भर्ती	मंद दर	1३-०४-2022 2022_DJB_220717-1	26.०४.2022 के 3.00 बजे अप. में।	

इस संदर्भ में अधिक विवरण वेबसाइट <https://govtprocurement.delhi.gov.in> पर देखें। पी.आर.ओ. (जल) द्वारा जारी विज्ञा. सं. जे.एस.बी. 44 (2022-23)

“कोरोना रोकें; मास्क पहनें; शारीरिक दूरी का पालन करें; हाथों को स्वच्छ रखें”

दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार		कार्यालय: अति. मुख्य अभियंता (सी)-5 द्वाग अधीक्षण अभियंता (सी) डीआर-III कहेया नगर, दिल्ली-110035, फोन: 011-27394876, ईमेल: eecedr3@gmail.com			
प्रेस एनआईटी. सं.-1 (2022 -23)					
क्रम सं.	कार्य का विवरण	अवधिगत अनुबंध शुल्क (ईसीबी)/ निविदा राशि	योजन राशि (रुपए) (रु.)	निविदा प्रसिस्तर शुल्क (अवधिदेय) (रु.)	निविदा जारी की तिथि/
1.	आरती नगर ए सीन-१६ गोपी विहार पुनरुत्थन कॉलोनी में 2 एसजीडी एम्पल्लेक का निर्माण एवं संवर्धित कार्य।	रु. 1484184/- (संश्लित कार्य) प्रस्तावित दर (ई एंड एस कार्य) ०० एंड एस 12 बजे के लिये, 2 बजे के डीएलपी सहित। मंद दर	रु. 1018000/-	1500/-	19-०4.2022 2022_DJB_220586-1

इस संदर्भ में अधिक विवरण वेबसाइट <https://govtprocurement.delhi.gov.in> पर देखें। पी.आर.ओ. (जल) द्वारा जारी विज्ञा. सं. जे.एस.बी. 48(2023-23)

“कोरोना रोकें; मास्क पहनें; शारीरिक दूरी का पालन करें; हाथों को स्वच्छ रखें”

**PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT
FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF**

IO SYSTEM LIMITED
("IOS" OR "TARGET COMPANY")
(CIN: L65921UP1987PLC008764)

**Registered Office: Upper Basement, Smart Bharat Mall Plot No. I-2, Sector - 25A, Gautam Buddha Nagar,
Noida - 201 301, Uttar Pradesh, India; Tel No.: 0120-2542717 / 3355131;
E-mail: iosystemid@gmail.com; Website: www.iosystem.in;**

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ("Advertisement") is being issued by Shreni Shares Private Limited ("Manager to the Offer"), for and on behalf of Jolly Mayank Suresh ("Acquirer 1"), Irfan A Qureshi ("Acquirer 2") and Nisha Securities Limited ("Acquirer 3") (hereinafter collectively referred to as "Acquirers") pursuant to Regulation 18 (7) of the Securities Exchange Board Of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Open Offer to acquire up to 42,25,000 (Forty-Two Lakhs Twenty-Five Thousand) fully paid-up equity shares of Rs.10.00/- each ("Equity Shares") representing 25.00% of the voting share capital of target company, at a price of Re. 1.00/- (Rupee One Only) per Equity Share ("Offer Price") payable in cash ("Offer" or "Open Offer").

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Monday, January 31, 2022 ("PA"); (b) Detailed Public Statement dated Friday, February 04, 2022, which was published on Friday, 04, 2022, in Financial Express (English Daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Naya India (Hindi Daily) (Noida Edition) and Mumbai Laksadweep (Marathi daily) (Mumbai Edition) ("DPS"); (c) Draft Letter of Offer dated Wednesday, February 09, 2022 ("DLoO"); (d) Letter of Offer along with Form of Acceptance cum Acknowledgement dated Wednesday, April 06, 2022 ("Letter of Offer").

- Offer Price:** The Offer Price of Re.1.00/- (Rupees One Only) payable in cash. There has been no revision in the Offer Price.
- Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ("IDC") has opined that the Offer Price of Re.1.00/- (Rupee One Only) is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the IDC has published its recommendation on published on Wednesday, April 20, 2022, in the same newspapers in which the DPS was published, as mentioned above.
- This Open Offer is not a competing offer.
- On Tuesday, April 12, 2022, the Letter of Offer has been dispatched to 4,488 Shareholders of the Target Company whose names appear as on the Identified Date i.e., Wednesday, April 06, 2022, through electronic mode to the Shareholders whose e-mail addresses have been registered with Depositories and through registered post and speed post to the Shareholders whose e-mail addresses have not been registered with Depositories.
- Please note that a copy of Letter of Offer along with other Offer Documents are also available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, and Manager to the Offer at www.shreni.in.
- Public Shareholders are required to refer to the Section titled "**Procedure for Acceptance and Settlement of the Offer**" beginning on page 19 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer.

Instruction for Public Shareholders

a) In case the Equity Shares are held in physical form

Public Shareholders holding Equity Shares in physical form may participate in this Open Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 7.9 of the Letter of Offer along with Form SH-4.

b) In case the Equity Shares are held in demat form

Public Shareholders holding Equity Shares in demat form may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.10 of the Letter of Offer along with other details.

- All the observations received from SEBI vide letter bearing reference number "SEBI/HO/CFD/DCR2/P/OW/2022/13537/1" dated Monday, April 04, 2021, up in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer.
- There are no other material updates in relation to this Open Offer since the date of PA, save as otherwise disclosed in the DPS, and the Letter of Offer, except for that Jolly Mayank Suresh, Irfan A Qureshi and Mitesh Surendrasinh Rajput has been appointed as Additional Director of the Target Company w.e.f April 20, 2022.
- As on the date of this Advertisement and in the best of knowledge of the Acquirers, there are no statutory approvals required to be implemented by them to complete this Open Offer.

10. Schedule of Activities:

Schedule of Activities	Original Schedule		Revised Schedule	
Date	Day	Date	Day	
Date of the PA	January 31, 2022,	Monday	January 31, 2022	Monday
Last Date for Publication of Detailed Public Statement in newspapers	February 07, 2022	Monday	February 04, 2022	Friday
Last date of filing of the Draft Letter of Offer with the SEBI	February 14, 2022	Monday	February 09, 2022	Wednesday
Last date of Public Announcement for Competing Offer	February 28, 2022	Monday	February 25, 2022	Friday
Last Date for receiving comments from SEBI on the Draft Letter of Offer (In the event SEBI has not sort clarification or additional information from the Manager to the Offer)	March 08, 2022	Tuesday	April 04, 2022	Monday
Identified Date*	March 10, 2022	Thursday	April 06, 2022	Wednesday
Last Date by which Letter of Offer will be dispatched to the public shareholders whose name appears on the register of members on the Identified Date	March 17, 2022	Thursday	April 13, 2022	Wednesday
Last Date by which committee of the Independent Directors of the Target Company shall give its recommendation to the Public Shareholders of the Target Company for this Offer	March 23, 2022	Wednesday	April 20, 2022	Wednesday
Last date for revising the Offer Price / Offer Size	March 24, 2022	Thursday	April 21, 2022	Thursday
Offer Opening Public Announcement	March 24, 2022	Thursday	April 21, 2022	Thursday
Date of commencement of tendering period (Open Date)	March 25, 2022	Friday	April 22, 2022	Friday
Date of closing of tendering period (Close Date)	April 07, 2022	Thursday	May 06, 2022	Friday
Date by which all requirements including payment of consideration would be completed	April 25, 2022	Monday	May 23, 2022	Monday

Note: The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

There has been no competing offer.

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All Public Shareholders (registered or unregistered) of equity shares of the Target Company (except the Acquirers and the Seller) are eligible to participate in the Offer any time before the Closure of the Offer.*

11. The copies of the inspection documents as specified under paragraph 13 of Letter of Offer will be available for inspection at the Registered office of the Manager to the Offer, Shreni Shares Private Limited, Office No. 102, 1st Floor Sea Lord CHS, 1/A/1/B, Ram Nagar, Borivali West, Mumbai - 400 092, Maharashtra, India on any working day between 9.00 a.m. and 5.00 p.m., during the period the Offer is open and through online mode via email to shrenishares@gmail.com from Friday, April 22, 2022, to Friday, May 06, 2022.	
12. The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in , BSE at www.bseindia.com and Manager to the Offer at www.shreni.in .	
13. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.	
Issued by the Manager to the Offer on behalf of the Acquirers:	
MANAGER TO THE OFFER: SHRENI SHARES PRIVATE LIMITED Office No. 102, 1st Floor Sea Lord CHS, 1/A, 1/B, Ram Nagar, Borivali West, Mumbai - 400 092, Maharashtra, India. Tel No: + 91-22-2808 8456/+ 91 90077 87628 Website: www.shreni.in Email Id: shrenishares@gmail.com / mb10@shreni.in Contact Person: Kritika Rupda/ Krunal Pipalia SEBI Registration No: INM000012759	On behalf of the Acquirers Sd/- Jolly Mayank Suresh
SHRENI SHARES PVT. LTD.	
Date: Wednesday, April 20, 2022 Place: Mumbai	

दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार		कार्यालय: अति. मुख्य अभियंता (पी)-2 ईई (इन्फ्रस्ट्रक्चर) अंजिक-1 फ्लैट नं. ई-१, टावर-IV, टावर का., इण्डियनल, कल्ले बाग, नई दिल्ली-110005 ईमेल आईडी: djbceemii@gmail.com			
प्रेस एनआईटी सं. -01(2022-23)					
क्रम सं.	कार्य का विवरण	अवधिगत सामग्री	योजन राशि (रु.)	ई-प्रभाव संल्लुकन के माध्यम से निविदा जारी की तिथि	ई-प्रभाव संल्लुकन के माध्यम से निविदा प्राप्ति की अंतिम तिथि/समय
01.	नवागुर्ति के विस्तार के लिये निरोडी तथा ननकान में 2 वर्षों के अवधिनिम एवं ओ पंग प्रस्तावित दर एम के साथ 150 म्म डायल केय की आगुर्ति, संरक्षण, परीक्षण एवं प्रचालनप्रथम।	2816500/-		निविदा आईडी: 2022_DJB_2206090_1 प्रकाशत तिथि: 19 अक्टू 2022 02.00 बजे अप.	04.05.2022 के 3:15 बजे अप.

इस संदर्भ में सभी निवेदों एवं शर्तों सहित एनआईटी के अधिक विवरण वेबसाइट <https://govtprocurement.delhi.gov.in> पर देखें। पी.आर.ओ. (जल) द्वारा जारी विज्ञा. सं. जे.एस.बी. 46(2022-23)

“कोरोना रोकें; मास्क पहनें; शारीरिक दूरी का पालन करें; हाथों को स्वच्छ रखें”

पंजाब नैशनल बैंक

...तोते का जुड़िका !



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प्र. का.: मुद्रण एवं लेखन सामग्री विभाग
सी-13, सैक्टर-1, नोएडा- उ. प्र. - 201301

वार्षिक रिपोर्ट 2021-22 की तैयारी हेतु ई-निविदा

बैंक की वार्षिक रिपोर्ट की तैयारी 1,80,000 प्रतियों (संशोधित संस्करण) और लगभग 250 प्रतियों (पूर्व संस्करण) की कामज सहित छापई के लिए दिल्ली एक्सप्रेस और क्षेत्र में स्थित उच्च गुणवत्ता वाले ऑफसेट प्रिंटर, जो इस कार्य के निष्पादन के लिए बैंक द्वारा निर्दिष्ट पाठ्यक्रम मानक के पूरा करती हैं, से ई-निविदाएं आमंत्रित की जाती हैं। विस्तृत विवरण के लिए इच्छुक कोनीटाल निविदा दस्तावेज देख सकते हैं।

निविदा दस्तावेज व्यक्तिगत रूप से इस कार्यालय में प्राप्त किया जा सकता है या इसे बैंक के ई-क्रैकेयरमेंट पोर्टल <https://etender.pnbn.net.in> और बैंक की वेबसाइट www.pnbindia.in से डाउनलोड किया जा सकता है।

रुपए 1180/- (रुपए एक हजार एक सौ असी केवल) का अदाता के खाते में देय, गैर-वापसी योग्य डिमांड ड्राफ्ट, मुख्य प्रबंधक, पंजाब नेशनल बैंक, प्रिंटर और स्टेशनरी विभाग, नोएडा के पथ में देय, निविदा शुल्क को निविदा दस्तावेजों के साथ संलग्न किया जाना है। निविदा शुल्क हमारे अद्वयता खाते में भी भेजा जा सकता है जिसका विवरण निविदा दस्तावेज में उल्लिखित है।

बैंक के ई-क्रैकेयरमेंट पोर्टल के माध्यम से ई-निविदा जमा करने की अंतिम तिथि 28.04.2022 दोपहर 01:00 तक है।

मुख्य प्रबंधक

pnbs investment services ltd.

(A wholly owned subsidiary of Punjab National Bank)

NOTICE TO INVITE EXPRESSION OF INTEREST FOR THE PROPOSED RECONSTRUCTION COMPANY (INDIA) LIMITED ("ARCL")

INITIATED BY PUNJAB NATIONAL BANK ("PNB") IN RELATION TO ITS SHAREHOLDING IN ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED ("ARCL")

PNB has initiated a sale process to undertake the holding of 5,23,00,000 equity shares of ₹ 10.01% of the paid-up equity share capital of ARCL ("Proposed Transaction"). PNB Investment Services Limited is the advisor to PNB (referred to as the "PNB"/ "Advisor") for the Proposed Transaction. PNB/Advisor invites Expression of Interest ("EOI") from potential buyers for the Proposed Transaction. The EOI has to be submitted either singly for the entire 10.01% i.e. 3,25,06,488 equity shares, or by two potential buyers jointly for the entire 10.01% shareholding. EOI shall be submitted by the potential buyers in the format set out at Annexure I & II & III & IV (if applicable) of the EOI. The details of the EOI are available at PNB/ISL's website <http://www.pnbsil.com>. In case of any difficulty in accessing the EOI, potential buyers may contact the Advisor (contact details set out below), to obtain the same via email. Potential buyers may refer to <http://www.pnbsil.com> to keep themselves updated regarding clarifications/amendments/ time extensions, if any.

Last date for submission of EOI (in the EOI Format) along with supporting documents, through email at project.trust@pnbsil.com is May 11, 2022.

For clarifications, if any, please contact:

Name : Mahesh Peswani/Chinnmay Gosavi	Contact No.: +91-22 2653 2687
Email : project.trust@pnbsil.com	+91 8788760094

Note: This advertisement does not constitute and will not be deemed to constitute any commitment on the part of PNB or the Advisor. Furthermore, this advertisement confers neither any right nor any expectations on any party to participate in the Proposed Transaction. PNB/Advisor reserves the right to withdraw, cancel or modify the invitation/sale process and/or the Proposed Transaction or any part thereof and/or disqualify/reject any/all offer(s)/EOI(s) at any stage of the process and/or modify any terms without assigning any reason and without any liability. No financial obligations will accrue to PNB or Advisor in any such event. This is not an offering document and nothing contained herein shall be construed as representations or warranties of any kind whatsoever by the PNB/Advisor regarding any facts, details or information set out herein. Potential Buyers may refer to <http://www.pnbsil.com> to keep themselves updated regarding clarifications/ amendments/ time extensions, if any. Neither PNB nor the Advisor shall be responsible for the non-receipt of correspondence sent by post/ e-mail/courier/fax/or any other mode.

Date: 20th April 2022

Place: Mumbai

Sd/-

For PNB Investment Services Limited

प्रश्न-3 विनियम -15(1)(क)/16(3) देवें

ऋण वसुली न्यायाधिकरण, चेन्नई (डीआर-2)

प्रश्न का, एलसीओ 33-34-35, सैक्टर-17, वीरगुडी, (नूतन और नूतन तन पर गी अतिरिक्त स्वतन्त्र आसित)

वार्ड नं. 34/2019/2019

अधिनियम की धारा 19 के उप-धारा (4) के साथ धीरे-धीरे ऋण वसुली न्यायाधिकरण (प्रक्रिया) नियमावली, 1993 के नियम 5 के उप-नियम (23क) के तहत सम्मन

Exh. No. 5581

पंजाब नेशनल बैंक बनाम मैसर्स कार्तिक स्टोन क्रशर

सेवा में,
(1) मैसर्स कार्तिक स्टोन क्रशर पुत्री/पत्नी/पुत्र अजित यादव, इसका पंजीकृत कार्यालय मकान नं. 29669, सैक्टर 23, गुडगांव हरियाणा इसके प्रोपराटर्स द्वारा अजित यादव, महेश्वर, हरियाणा, और मैसर्स कार्तिक स्टोन क्रशर, फैक्ट्री पता: किला नं. 23/123, मौजा गुंटुन्दा, तहसील नंगल चौधरी नारौली हरियाणा 123023, महेश्वर, हरियाणा -123023

(2) अजित यादव पुत्र श्री जगमल यादव, निवासी : मकान नं. 29669, सैक्टर 23, गुडगांव हरियाणा-121001

(3) सम्मन सिंह पुत्री श्री धर्म पाल सिंह, श्री मणिपाल डाक्टर नौमक बल्लभगढ़ जिला फरीदाबाद हरियाणा

(4) मैसर्स गौरव स्टोन क्रशर, जिसका पता मुस्तित नं. 23, किला नं. 22, मौजा गुंटुन्दा, तहसील नंगल चौधरी नारौली हरियाणा - 123023 इसके पट्टेनर द्वारा अजित यादव और समय सिंह

सम्मन

नबिक, और/34/2019 माननीय पीटर्सनर अफिफर (क) रजिस्ट्रार के सम्मन **02.03.2022** को प्रस्तुत किया गया था।

नबिक, यह माननीय न्यायाधिकरण नं. **5,42,87,933/-** के ऋण की वसुली के लिए आपके विरुद्ध दाखिल किया गए (ओ.ए.) के संबंध में, अधिनियम की धारा 19(4) के तहत, उत्तर आवेदन पर सम्मन/नोटिस द्वारा जारी का अनुवाद कर रहे हैं। (दस्तावेजों आदि की प्रतियों के साथ आवेदन सम्मन)

अधिनियम की धारा 19 की उप-धारा (4) के अनुसार अगर प्रभावितों को लिखित निर्देश दिया जाता है:-

(i) सम्मन की तारीख के तैराबिंद के भीतर क्रमबद्ध बतौर लिए प्राथित राहत वगैरे मंजूर नही की जाय;

(ii) नम आवेदन के क्रमक 3A के तहत आवेदन द्वारा विनिर्दिष्ट सम्पत्तियों तथा आसित्यों के अतिरिक्त सम्पत्तियों अथवा आसित्यों का विवरण, प्रस्तुत करें;

(iii) आपको, सम्पत्ति की कुची के लिए आवेदन की सुनवाई तथा आवेदन के निस्तारण के दौरान, प्रत्याभूत आसित्यों अथवा मम आवेदन के क्रमक 3A के तहत विनिर्दिष्ट सम्पत्तियों तथा आसित्यों के संबंध में संभवतः अथवा निपटान करने की मनाही की जाती है;

(iv) आप किसी भी आसित्तियन द्वारा किये प्रतिक्रिपित हित सुलित किया गया है/अथवा मम आवेदन के क्रमक 3A के तहत आवेदन द्वारा विनिर्दिष्ट अथवा सुलुता की गई सम्पत्तियों तथा आसित्यों का अंतरंग जानकारी, पट्टा अथवा अन्य प्रकार से, आपके व्यवसाय के साधारण कोर्स को छोड़कर, न्यायाधिकरण की पुरं अनुमति के बिना, नहीं करेंगे;

(v) अगर व्यवसाय के साधारण कोर्स में प्रत्यभूत आसित्यों अथवा अन्य आसित्यों तथा सम्पत्तियों की किसी से प्राप्त होने वाली किसी भी हितारत रहने तथा ऐसी प्रक्रिया अधिनियम 5 अतिरिक्त पर प्रतिक्रिपित हित बारक वगैरे अन्य विनियम संस्थाओं में अनुसूचित करने में जमा करने हेतु जिम्मेदार होना।

आपकी निश्चित बतौर दाखिल करने, उसकी प्रति आवेदन की मूल्या करने तथा दिनांक **20/05/2022** को 10.30 बजे रजिस्ट्रार के सम्मन पैदा होने का भी निर्देश दिया जाता है, जिसमें अस्सल रहने पर आवेदन की सुनवाई और निपट आपकी अनुपस्थिति में किया जाएगा।

हेतु हस्तार और इस न्यायाधिकरण की मोहर लगाकर **14.03.2022** को दिया गया।

अधिकारी के हस्ताक्षर सम्मन जारी करने हेतु अधिकृत

